

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Civil Contempt Petition No.46/2012

In

Original Application No.60/2011

This the 17th day of January 2013

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Hon'ble Mr. S.P. Singh, Member (A)

Sahab lal Yadav, aged about 52 years, son of Sri Sohan Yadav, resident of House No.594-D271, Durgapuri, Lilmatha, District-Lucknow.

...Applicant.

By Advocate: Sri Dharmendra Awasthi.

Versus.

1. Col. Kamlesh Chandra, presently posted as Chief Post Master General, Uttar Pradesh Circle, Lucknow.

.... Respondents.

By Advocate: Sri Deepak Shukla.

ORDER (Dictated in Open Court)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

M.P.No.112/2013.

This is an application for taking C.A. on record. Allowed. It is taken on record. In para-12, it has been specifically mentioned that in compliance of this Tribunal's order the revision petition has been decided on 31.12.2012 and copy thereof has already been delivered

AS

to the applicant (Annexure-A-5). From the other side, the learned counsel for the applicant also fairly concedes that compliance has been made.

2. In view of the above, this C.C.P. is struck off in full and final satisfaction. Notice stands discharged.

S.P.Singh
(S.P. Singh)
Member (A)

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)

Amit/-